

Shri Thirumala Rao: Has Government been aware of the fact that with a view to reaching targets and accumulating more business the agents adopt various tactics with the result that the quality of business has deteriorated to the extent that on a large number of policies the premia are paid in the first year and there is a large percentage of lapses in the second year?

Shrimati Tarkeshwari Sinha: Government do not agree with the view held by the hon Member

Some hon. Members rose—

Mr Speaker: Hon Members will have ample opportunity, particularly during this session, to discuss every subject in the discussion on the President's Address and the budget session

Central Zonal Council

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*315 { **Shri Vajpayee.**
Shri Vidya Charan Shukla:

Will the Minister of Home Affairs be pleased to state

(a) whether the report of the Committee appointed by the Central Zonal Council to look into the question of supply of power and water from the Rihand Dam to Madhya Pradesh has since been considered,

(b) if so, what are the broad features of the report, and

(c) the decision taken by the Zonal Council in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The matter is expected to be taken up at the next meeting of the Central Zonal Council. There has been no meeting of the Council since the position was last stated in the House on December 5, 1958

(b) and (c) Do not arise

Shri Vajpayee: May I know exactly what are the points of dispute regarding this matter?

Shri Datar: A Committee was appointed to consider three aspects of the question. One was regarding the supply of electric energy from the project to Madhya Pradesh. The second one was the supply of water for irrigation and other purposes from the project. The third one was the possibility of permitting Madhya Pradesh Government to have bounds for the feeder channels in the higher reaches of the catchment area

India Office Library

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*316. { **Shri Ram Krishan:**
Shri H N. Mukerjee:
Shri Muhammed Elias:
Shri D C. Sharma:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 462 on the 2nd December, 1958 and state

(a) whether the Government have since received a reply from the United Kingdom Government to its note on the India Office Library which was sent in 1956,

(b) if so, the nature of the reply received, and

(c) if the reply to part (a) above be in the negative, what steps Government propose to take for the return of the India Office Library?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No, Sir

(b) Does not arise

(c) Further action will be considered in the light of the reply from the United Kingdom Government

Shri Ram Krishan: May I know how many times letters were written for this purpose?

Shri Humayun Kabir: I have already answered that question in the House on the last occasion?

Shri D. C. Sharma: When Earl of Home came here last time, was any attempt made to discuss this question?

Shri Humayun Kabir: Not to my knowledge.

Shri H. N. Mukerjee: In view of this matter hanging fire for several years and the apparent frivolity with which the Government of the United Kingdom seems to treat a request which to us is a matter of honour, may I know....

Mr. Speaker: Hon. Member knows as much as we do that no aspersions can be cast upon any Government, whether it is this or any other. The hon. Member may buttress his argument on facts to elicit facts during the Question Hour. Frivolity is not a word which can be used for any persons, much less for the Government.

Shri H. N. Mukerjee: I was asking..

Mr. Speaker: The hon Member may not be satisfied with the delay. But what is the question?

Shri H. N. Mukerjee: I wish to know whether in view of the difficulty in solving this problem the Ministry has got into touch with the External Affairs Ministry and has got its good offices to secure an early solution of the problem in which we are deeply interested.

Shri Humayun Kabir: The External Affairs Ministry have been in the picture throughout.

Shri Tangamanl: The same reply was given when this question was asked on the 13th February, 1958, 13th August, 1958 and again on the 2nd December, 1958, namely, that no reply has been received to our letter of February, 1956. May we know at least now whether the Government will consider the question of forcing the United Kingdom Government to come out with a definite reply?

Mr. Speaker: How? I will not allow the hon Member to make a suggestion here.

Shri Tangamanl: In reply to the previous question also, the hon. Minister has stated that because no reply has been received no action has been taken. I would like to know whether at least a reminder will be sent to the United Kingdom Government.

Shri Humayun Kabir: I have also submitted to the House that in a delicate matter like this, the less it is discussed the better is the chance of a satisfactory solution from our point of view.

Mr. Speaker: The hon. Minister will do everything possible to get it done as early as possible.

Shri H. N. Mukerjee: Could I know the number of letters which have been sent by the Government of India since this matter was first mooted by Maulana Azad and the number of times that we have been waiting in vain for a reply by the United Kingdom Government?

Mr. Speaker: This very question was asked by Shri Ram Krishan as to how many times letters were sent.

Shri Ranga: It is about the reply.

Mr. Speaker: About the reply he said then that he did not have the number.

Guarantee on Loans

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*318. {
 Shri Morarka:
 Shri Osman Ali Khan:
 Shri Nagi Reddy:
 Shri Vasudevan Nair:
 Pandit D. N. Tiwary:

Will the Minister of Finance be pleased to lay a statement on the Table showing:

(a) the names of non-government agencies for whom a guarantee has been given by the Union Government in respect of the loans given to them by the international organisation; and

(b) whether any general control is being exercised by Government regarding efficient and proper function-